

Central Adminisrative Tribunal
Principal Bench

O.A.No.2389/2001

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Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 30th day of May, 2002

Surender Prasad Sharma
s/o Shri Banwari Lal
r/o B-6, Pocket-B
Phase-II
Ashok Vihar
New Delhi.

... Applicant

(By Advocate: Sh. Yogesh Sharma)

Vs.

1. Union of India through
The General Manager
Northern Railway
Baroda House
New Delhi.
2. The Senior Divisional Account Officer
Northern Railway
Allahabad. .. Respondents

(By Advocate: Shri V.S.R.Krishna)

O R D E R (Oral)

By Shanker Raju, M(J):

Heard both the counsel.

2. Learned counsel for applicant stated that by an order dated 10.4.2002, respondents have withdrawn the order dated 21.8.2001 whereby they have ordered the recovery of Rs.2,09,573/-. As the relief claimed by the applicant has substantially been redressed by the respondents themselves, he seeks to withdraw the OA.

3. In view of the above, the OA is dismissed as withdrawn. No costs.


(Shanker Raju)
Member(J)

/rao/